

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 132

**CA No. 72/2020, 131/2019, IA No. 70/2020, IA(I.B.C)/604(CH) 2024,
470/2020,930/2022, 2706/2023, 2735/2023, 2977/2023, 252/2024,**

IA(I.B.C)/611(CH)2024, IA(I.B.C)/1017 (CH)2024, IA(I.B.C)/1021 (CH)2024

CP(IB) No.131 /Chd/ HP /2018

(Admitted)

IN THE MATTER OF:-

Maxim Infra Venue Pvt. Ltd.

...Petitioner

Under Section: 10, 60(5), 25(J), 66(1)

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 10.06.2024.

Tanvi
30.04.2024

Sd/-
Court Officer